

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 360/2016
CA NO.

CORAM:

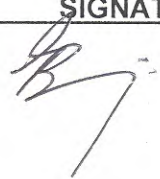
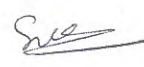
PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2017

NAME OF THE COMPANY: Maharashtra Tourism Development Corporation
V/s
Luxury Trains Pvt. Ltd.

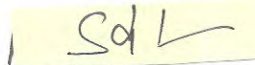
SECTION OF THE COMPANIES ACT: 439(1)(b)

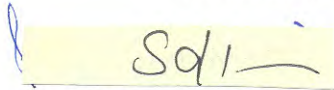
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	Mr. Gourab Banerji	Sr. Adv	Petitioner's Advocate	
	Shri Harsha Peethara	Adv	Advocate	
	Ashish Tiwari	Adv	Advocate	
	Subho P Mukherjee	Adv	<u>ORDER</u> Petitioner	

Learned counsel for the petitioner states that a copy of the petition as well as additional affidavit shall be sent to the respondent in terms of the Rules known as Insolvency & Bankruptcy (Adjudicating Authority) Rules, 2016. At this stage, the petition is incomplete and cannot be taken up for further proceeding.

Interim order granted by Delhi High Court to continue.

List on 09.05.2017


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

26.4.2017

Vineet